

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 2888
(TO BE ANSWERED ON 11.05.2016)

ANOMALIES IN SIXTH PAY COMMISSION REPORT

2888. ADV. M. UDHAYAKUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the anomalies in the Sixth Pay Commission report still remain unresolved including anomalies relating to military demand for a non-functional upgrade and if so, the details thereof;
- (b) whether there is widespread resentment among military officials that civilian staff especially IAS cadre conspire to whittle away the military's relative status citing example of 'non-functional financial upgrade' mechanism injected into the Sixth Pay Commission Report favouring civil cadre; and
- (c) if so, the details thereof and the reaction of the Government in this regard?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Consequent upon the recommendations of the Sixth Pay Commission, the Government constituted a National Anomaly Committee to look into the anomalies arising out of those recommendations. In four meetings of the National Anomaly Committee, 44 items were taken up for discussions, relating to Civil side staff, between the Staff side and the Official Side. Out of 44 items, 38 items were either resolved or agreed to be dropped by the Staff Side. Six anomalies relating to fixation of pay/merger of pay between direct recruits and promotees, parity in pension, fixation of pay on promotion and pay scale/pay band of Library information assistants were not resolved, as there was divergent views between staff side and official side.

The issues related to Defence Forces personnel, reported as anomalies by the Services have been examined and addressed by the Government in respect of pensions. The matters related to Pay were referred to and examined by the Seventh Pay Commission. The Seventh Pay Commission, which, inter-alia, comprised a retired Supreme Court Judge and an Economist has examined all issues including the Non-Functional upgradation for Defence Forces and has since submitted its Report to the Government.
